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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 11154/2021

SUNIL CHAUDHARY

.....Petitioner

Through: Mr. Shreshth Nanda and  
Mr. Pawan Kumar Ray, Advs.

versus

UNION OF INDIA & ORS.

.....Respondents

Through: Ms. Nidhi Raman, CGSC with  
Mr. Amit Acharya, GP and Mr. Arnav Mittal  
Adv.

Mr. Ajay Pal, Law Officer, CRPF with  
Mr. Athurv, Insp. CRPF and Ramniwas  
Yadav, CRPF.

**CORAM:**

**HON'BLE MR. JUSTICE C. HARI SHANKAR**

**HON'BLE MR. JUSTICE AJAY DIGPAUL**

**JUDGMENT (ORAL)**

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**20.05.2025**

**C. HARI SHANKAR, J.**

1. Ms. Nidhi Raman, learned CGSC appearing for the respondents submits that the respondents have permitted the petitioner to avail the services of Mr. Sushil Kumar (Ex. AC), as his Defence Assistant in the inquiry proceedings going on against him.

2. In view of the said statement, Mr. Shreshth Nanda, learned



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Counsel for the petitioner submits that grievance of the petitioner in the writ petition stands assuaged.

3. Accordingly, the writ petition is disposed of as having become infructuous.

4. Interim stay granted by this Court also stands vacated.

**C. HARI SHANKAR, J.**

**AJAY DIGPAUL, J.**

**MAY 20, 2025/sk**

*Click here to check corrigendum, if any*